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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI.

D.A.NO. 1080/92

Date of decision: 29.07.1993.

Shri Chhedi Ram

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Applicant

versus

Union of India & Ors.

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Respondents

Coram:-

The Hon'ble Mr. Justice S.K. Dhaon, Vice-Chairman

The Hon'ble Mr. B.N. Dhoundiyal, Member(A)

For the applicant : Mrs. Meera Chhibber, counsel

For the respondents : Sh. Faiz Hussain, proxy counsel  
for Sh. M.L. Verma

Judgement (oral)  
(delivered by Hon'ble Mr. S.K. Dhaon, Vice-Chairman)

The petitioner has come up with the case that he was recruited as a casual labourer under the Satellite Communication Project. He was recruited in October, 1986. He has completed 4½ years service and has been working continuously without any break.

The prayer in the D.A. is that the petitioner may be considered for regularisation and he may be given all consequential benefits.

Counter-affidavit has been filed on behalf of the respondents. In it, the contents of para 4.4. of the application that the petitioner is working continuously without any break has not been denied.

The petitioner is entitled to the benefit of the casual labourers (grant of temporary status and regularisation) scheme. The authority concerned shall consider the case of the petitioner in accordance with the said scheme. They shall do so as expeditiously as possible but not beyond a period of 4 months from the date of receipt of a certified copy of this order. If they come to the conclusion that the

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petitioner cannot be regularised, they shall record reasons. While giving the benefit of this scheme, they shall give preference to the petitioner over his juniors and over freshers.

If the services of the petitioner are about to be terminated, the same shall not be done except in accordance with law.

With these observations, the present O.A. is finally disposed of. There will be no order as to costs.

*B.N. Dhoundiyal*  
(B.N. DHOUNDIYAL)  
MEMBER(A)

*S.K. Dharon*  
(S.K. DHARON)  
VICE CHAIRMAN

/vv/